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(*Declaration of State Civil Service*)

**THE HYDERABAD LOCAL GOVERNMENT SERVICE
(DECLARATION AS STATE CIVIL SERVICE)**

ACT, 1956.

No. XX of 1956.

An Act to declare the Hyderabad Local Government Service to be a Civil Service of the State of Hyderabad.

BE it enacted in the Seventh Year of Our Republic as follows:—

1. (1) This Act may be called the Hyderabad Local Government Service (Declaration as State Civil Service) Act, 1956.

Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Hyderabad.

(3) It shall come into force on the date of its publication in the official Gazette.

2. In this Act,—

Definitions.

(a) "Local Government Service" means the service constituted under section 29 of the Hyderabad Municipal and Town Committees Act, 1951 (XXVII of 1951), section 166 of the Hyderabad District Boards Act, 1955 (I of 1956), and section 130 of the Hyderabad Municipal Corporations Act, 1955 (II of 1956);

(b) "Local Government Service Fund" means the fund constituted under section 29 of the Hyderabad Municipal and Town Committees Act, 1951 (XXVII of 1951), section 166 of the Hyderabad District Boards Act, 1955 (I of 1956), and section 131 of the Hyderabad Municipal Corporations Act, 1955 (II of 1956).

3. Notwithstanding anything to the contrary contained in any law for the time being in force,—

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(i) The Local Government Service is hereby declared to be and shall be deemed always to have been a Civil Service of the State;

(ii) with effect from the commencement of this Act, the Local Government Service Fund shall form a part of the Consolidated Fund of the State, and all expenditure in respect of the said Local Government

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Service, which is by this Act declared to be a Civil Service of the State, shall be charged on the Consolidated Fund of the State :

(iii) the law for the time being in force regulating the recruitment and conditions of service of persons appointed to the Civil Services of the State shall apply and shall be deemed always to have applied to persons appointed to the said Local Government Service which is by this Act declared to be a Civil Service of the State ;

(iv) on the commencement of this Act, any provision in any law for the time being in force which is inconsistent with the provisions of this Act shall, to the extent of the inconsistency, stand repealed.

Power of
Government
to issue
directions.

4. The Government may, from time to time, by order issue directions to give effect to the provisions of this Act.